

CORRIGENDUM TO FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
GUPTA POWER INFRASTRUCTURE LIMITED

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

This is with reference to the Form G dated 25/11/2025 and Corrigendum to Form G dated 11/12/2025 issued in accordance with Insolvency and Bankruptcy Code, 2016 and Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the last date of receipt of Expression of Interest stands extended for 10(ten) days, accordingly revised dates for events subsequent to issuance of Form G and IEOI are as follows:

SI.	RELEVANT PARTICULARS	TIMELINES
10.	Last date for receipt of expression of interest	27 th December, 2025 (Extended from 17 th December, 2025)
11.	Date of issue of the provisional list of prospective resolution applicants	06 th January, 2026 (Extended from 27 th December, 2025)
12.	Last date for submission of objections to provisional list applicants	12 th January, 2026 (Extended from 02 nd January, 2026)
13.	Date of issue of final list of prospective resolution applicants	17 th January, 2026 (Extended from 07 th January, 2026)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	20 th January, 2026 (Extended from 10 th January, 2026)
15.	Last date for submission of resolution plans	20 th February, 2026 (Extended from 10 th February, 2026)
16.	Process email ID to submit EOI	ip.guftpawer@gmail.com

Note: The other contents and the terms of the Form G dated 25/11/2025 shall remain same.

Sd/-

CA. Pradeep Kumar Kabra

RP for M/s. Gupta Power Infrastructure Limited

IBBI Registration No.: IBBI/IPA-001/IP-P01104 /2017-18/11790

Email: ip.guftpawer@gmail.com

Date: 18th December, 2025

CORRIGENDUM TO FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
GUPTA POWER INFRASTRUCTURE LIMITED

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

This is with reference to the Form G dated 25/11/2025 issued in accordance with Insolvency and Bankruptcy Code, 2016 and Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the last date of receipt of Expression of Interest stands extended for 7(seven) days, accordingly revised dates for events subsequent to issuance of Form G and IEOL.

SI.	RELEVANT PARTICULARS	TIMELINES
10.	Last date for receipt of expression of interest	17 th December, 2025 (Extended from 10 th December, 2025)
11.	Date of issue of the provisional list of prospective resolution applicants	27 th December, 2025 (Extended from 20 th December, 2025)
12.	Last date for submission of objections to provisional list applicants	02 nd January, 2026 (Extended from 26 th December, 2025)
13.	Date of issue of final list of prospective resolution applicants	07 th January, 2026 (Extended from 30 th December, 2025)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	10 th January, 2026 (Extended from 03 rd January, 2026)
15.	Last date for submission of resolution plans	10 th February, 2026 (Extended from 03 rd February, 2026)
16.	Process email ID to submit EOI	ip.guftpower@gmail.com

Note: The other contents and the terms of the Form G dated 25/11/2025 shall remain same.

Sd/-

CA. Pradeep Kumar Kabra

RP for M/s. Gupta Power Infrastructure Limited

IBBI Registration No.: IBBI/IPA-001/IP-P01104 /2017-18/11790

Email: ip.guftpower@gmail.com

Date: 11th December, 2025

Place: Surat

FORM G - INVITATION FOR EXPRESSION OF INTEREST FOR**GUPTA POWER INFRASTRUCTURE LIMITED**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP no	Gupta Power Infrastructure Limited U31300WB1961PLC025104
2.	Address of the registered office :	Current Registered Office: En-62, Sector-V 7th Floor, Salt Lake City, Kolkata, West Bengal, India, 700091.
3.	URL of website	https://guptapower.com/
4.	Details of place where the majority of fixed assets are located.	The company has a geographically diverse manufacturing base with facilities located in Khurda - Odisha (East India), Gummudipoondi - Chennai (South India) and Kashipur- Uttarakhand (North India), along with multiple EPC sites across India. As per the available information, its other fixed assets are situated at Rajarhat (West Bengal), together with various land parcels across districts of Odisha and in Halol (Gujarat).
5.	Installed capacity of main products/ services.	The company's product portfolio comprises of aluminium, aluminium-alloy, and aluminium-steel reinforced conductors, high- tension and low-tension power cables, control cables, instrumentation and signal cables, Ariel bunched cables, and industrial cables. The company also undertakes EPC contracts for power transformation stations and transmission lines etc and domestic cables retail segment under the brand name of 'Rhino'. Overall Capacity was approx. up to 1,50,000 MT per annum.
6.	Quantity and value of main products/ services sold in last financial year	Not Known* Note: As per the last available financial statements sale of products in the F.Y. 2021-22 was Rs. 34,59,77,70,000/- and sale of services in the F.Y. 2021-22 was Rs. 2,44,73,44,000/-.
7.	Number of employees/ workmen	Not Known* Note: Operations at the Kashipur (Uttarakhand) facility are ongoing. Depending on operational requirements of the CD, the workforce presently deployed — including employees and contractual workmen — ranges up to approximately 500 personnel.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought in electronic form by email at: ip.guptapower@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	The Resolution Applicants must be eligible under Section 29A of the Insolvency and Bankruptcy Code, 2016. Details are available in detailed IEOI, which can be sought in electronic form by email at: ip.guptapower@gmail.com
10.	Last date for receipt of expression of interest	10 th December, 2025
11.	Date of issue of the provisional list of prospective resolution applicants	20 th December, 2025
12.	Last date for submission of objections to provisional list applicants	26 th December, 2025
13.	Date of issue of final list of prospective resolution applicants	30 th December, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03 rd January, 2026
15.	Last date for submission of resolution plans	03 rd February, 2026
16.	Process email ID to submit EOI	ip.guptapower@gmail.com

Sd/-

CA. Pradeep Kumar Kabra

IRP/RP for M/s. Gupta Power Infrastructure Limited

IBBI Registration No.: IBBI/IPA-001/IP-P01104 /2017-18/11790

Email: ip.guptapower@gmail.com**Date: 25th November, 2025****Place: Surat**

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F. Allocation to Anchor Investor (After Rejection): The Company in consultation with BRLM allotted 5,52,000 Equity Shares to 2 (Two) Anchor Investors at an Issue Price of ₹ 96/- per share in accordance with SEBI (ICDR) Regulations, 2018. The details of the Basis of Allotment of the said category are as under:

Category	Fls/Banks	MF's	VCF	NBFCs	AIF	FPI	Others	Total
Anchor	-	-	-	-	5,22,000	5,22,000	-	10,44,000

The Board of Directors of our Company at its meeting held on December 16, 2025 has taken on record the basis of allotment of Equity Shares approved by the designated Stock Exchange, being BSE and has allotted the Equity Shares to various successful applicants. The Allotment Advice Cum Refund Intimation have been mailed to the address of the investors as registered with the depositories. Further, instructions to the SCSBs have been dispatched / mailed for unblocking of funds and transfer to the Public Issue Account on or before December 17, 2025. In case the same is not received within ten days, Investors may contact the Registrar to the Issue at the address given below. The Equity Shares allotted to the successful allottees have been placed on December 16, 2025 for credit into the respective beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is in the process of obtaining the listing and trading approval from BSE and the trading of the Equity Shares is expected to commence trading on December 18, 2025.
Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus dated December 15, 2025 filed with the Registrar of Companies, Central Processing Centre ("RoC").

NOTICE TO INVESTORS
CORRIGENDUM CUM ADDENDUM TO PROSPECTUS DATED DECEMBER 15, 2025 ("Corrigendum").

This Corrigendum is issued with reference to the Prospectus dated December 15, 2025. In this regard, investors/bidders are requested to note that the information relating to **"Issue Related Expenses"**, as disclosed under the chapter titled **"Objects of the Issue"** on page 120 of the Prospectus dated December 15, 2025, stands modified and shall be read as set out below. All other information, disclosures, and terms and conditions of the Prospectus remain unchanged.

(Rs. In Lakhs)

Particulars	Estimated expenses	As a % of total estimated Issue related expenses	As a % of the total issue Size
Book Running Lead Manager Fees	30.00	5.00%	0.59%
Underwriting Fees	254.59	42.43%	5.00%
Market Maker Fees	16.00	2.67%	0.31%
Brokerage, selling commission and upload Fees	220.43	36.74%	4.33%
Sponsor Bank Fees	1.00	0.17%	0.02%
Fees payable to Registrar to Offer	1.50	0.25%	0.03%
Fees payable to Legal Advisor	6.13	1.02%	0.12%
Statutory Advertisement Expenses	3.00	0.50%	0.06%
Statutory Printing Expenses	2.00	0.33%	0.04%
Regulators including stock exchanges Fees	8.60	1.43%	0.17%
Fees for Depositories	1.75	0.29%	0.03%
Peer Review Auditor Fees	10.00	1.67%	0.20%
Other including the ROC fees, marketing and promotion expenses, Stamp duty and other misc. expenses of professionals as above mentioned etc.	45.00	7.50%	0.88%
Total Estimated Offer Expenses	600.00	100.00%	11.78%

"The above changes are to be read in conjunction with the Prospectus dated December 15, 2025 unless indicated otherwise, and accordingly their references in the Prospectus stand updated pursuant to this Corrigendum. All capitalised terms used in this Corrigendum shall, unless the context otherwise requires, have the meaning ascribed to them in the Prospectus."

INVESTORS, PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the Issue, **Purva Sharegistry (India) Private Limited** at newissue@purvashare.com.
All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole applicants, serial number of the Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:



PURVA SHAREGISTRY (INDIA) PRIVATE LIMITED

Address: 9 Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel East, Mumbai - 400 011 Maharashtra, India

Telephone: +91 810 811 4949

Email: newissue@purvashare.com

Investor Grievance Email: newissue@purvashare.com

Contact Person: Deepali Dhuri, Compliance Officer

Website: www.purvashare.com

SEBI Registration Number: INR000001112

CIN: U67120MH1993PTC074079

For HRS Aluglaze Limited

On Behalf of the Board of Directors

Sd/-

Rupesh Pravinbhai Shah

Managing Director

DIN: 02806058

Place: Ahmedabad

Date: December 17, 2025

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF HRS ALUGLAZE LIMITED.

Note: All capitalized terms used and not defined herein shall have same meanings assigned to them in the Prospectus.

Disclaimer: HRS Aluglaze Limited has filed the Prospectus with ROCM, Cumulative with SEBI and Stock Exchanges. The Prospectus is available on the website of SEBI at www.sebi.gov.in and website of BRLM, Cumulative Capital Private Limited at www.cumulativecapitalgroup.com. Investors should note that investment in Equity Shares involve a high degree of risk and for details relating to the same, please see **"Risk Factor"** beginning on page 31 of the Prospectus.

The Equity Shares have not been and will not be registered under U.S. Securities Act of 1993, as amended ("the Securities Act") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. state securities laws. The Equity Shares are being offered and sold outside the United States in "offshore transactions" in reliance on Regulations under Securities Act and the applicable laws of each jurisdiction where such offers and sales were made. There will be no public offering in the United States.



MRP AGRO LIMITED

CIN: U15100MP2018PLC045542

Regd. Office: House No.100, First Floor, Ward No.23, Infront of Thane Ajak, Civil Line Road, Tikamgarh-472001, Madhya Pradesh, India

Email: info@mrpagro.com • Tel: +91-7683-240342; +91-9893142537

Website: www.mrpagro.com

NOTICE OF EXTRA-ORDINARY GENERAL MEETING, E-VOTING INFORMATION

Notice is hereby given that an Extra- Ordinary General Meeting (EGM) of the Company will be held on Friday, January 09, 2026 at 11:30 AM at the Registered Office of the company at House No. 100, First Floor, Ward No.23, Infront of Thane Ajak Civil Line Road, Tikamgarh- 472001, Madhya Pradesh, in compliance with all the applicable provisions of the Companies Act, 2013, rules made thereunder, and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with all the applicable circulars on the matter issued by the Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI"), to transact the business set forth in the notice convening the Extra- Ordinary General Meeting.

In compliance with the above Circulars, electronic copies of the Notice of an Extra-Ordinary General Meeting of the Company has been sent to all the members whose e-mail addresses are registered with the Company/Depository Participant(s). The aforesaid Notice is also available and can be downloaded from the Company's website www.mrpagro.com, Central Depository Services (India) Limited ("CDSL") website www.evotingindia.com and website of stock exchange www.bseindia.com.

In compliance with Section 108 of the Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014 as amended time to time and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (as amended), the Members are provided with facility to cast their votes on all resolutions set forth in the notice of the EGM using remote e- voting facility (to vote electronically from place other than the venue of the EGM) as provided by CDSL.

The remote e-voting period will commence on Tuesday, January 06, 2026, at 09:00 A.M. (IST) and will end on Thursday, January 08, 2026, at 05:00 P.M. (IST). During this period, Members may cast their vote electronically. The remote e-voting shall be disabled by CDSL thereafter. The voting rights of the shareholders shall be in the proportion to his/her shareholding in the paid-up equity share capital of the Company as on the cut-off date i.e. Friday, January 02, 2026. A member may participate in the Extra-Ordinary General Meeting even after exercising his/her right to vote through remote e-voting but shall not be allowed to vote again in the meeting. A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date i.e. Friday, January 02, 2026, only shall be entitled to avail the facility of remote e-voting as well as voting in the Extra- Ordinary General Meeting.

Any person holding shares in physical form and non-individual shareholders, who acquires shares of the Company and becomes member of the Company after the notice is sent through e-mail and holding shares as of the cut-off date i.e. Friday, January 02, 2026 may obtain the login ID and password by sending a request at evotingindia.com or issuer/ RTA. The detailed procedure for obtaining user ID and password is also provided in the notice of the meeting which is available on Company's website and CDSL website. However, if you are already registered with CDSL for remote e-voting, then you can use your existing user ID and password for casting your vote.

In case of any grievances connected with facility for voting by electronic means, please refer to the frequently asked questions ("FAQs") and e-voting manual available at www.evotingindia.com, under help section or contact toll free no. 18002109911 or send a request to Mr. Rakesh Dalvi at helpdesk.evoting@cdsindia.com.

By the order of Board of Directors

For MRP Agro Limited

Sd/-

Manish Kumar Jain

Managing Director

Date : December 17, 2026

Place : Tikamgarh, Madhya Pradesh



THE MYSORE PAPER MILLS LTD.

(A Govt. of Karnataka Company)

CIN:L99999KA1936SGC000173

Regd. Office : # 32, 5th Floor, (Karnataka State Co-operative Federation Ltd.'s Building) D. Devaraj Urs Road, (Race Course Road), Bengaluru – 560 001.

NOTICE

Notice is hereby given that a meeting of the Board of Directors of the Company will be held on Tuesday, the **30th December, 2025 at 04:00 p.m.** at the above address to, inter-alia, consider and to take on record the Un-audited Financial (Provisional) Results of the Company for the Quarter ended **30.09.2025** in terms of Clause 41 of the Listing Agreement.

For The Mysore Paper Mills Limited

Sd/- **Mohan D. Kulkarni**

Company Secretary

Place: Bengaluru

Date: 17.12.2025



RELIAANCE

Infrastructure

NOTICE TO SHAREHOLDERS
SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Further to our newspaper advertisements dated August 20, 2025 and October 19, 2025, and in terms of SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 02, 2025, the Shareholders are once again informed that a one-time Special Window has been opened for a period upto January 06, 2026, providing an opportunity for the shareholders to re-lodge the transfer deeds of Reliance Infrastructure Limited which were lodged prior to April 01, 2019, and were rejected/returned/not attended to, due to deficiency in the documents/process or otherwise. The physical shares re-lodged for transfer will be processed only in dematerialized form during this window period.

Eligible shareholders who wish to avail this opportunity, may submit the transfer request along with requisite documents to the Company's Registrar and Transfer Agent i.e. KFin Technologies Limited (Unit: Reliance Infrastructure Limited) at their office at Selenium Tower-B, Plot No. 31 & 32, Gachibowli, Financial District, Nanakramguda, Hyderabad-500 032.

For further information, please refer to the link for SEBI Circular <https://tinyurl.com/sebiuj25> or send an email to rinfra.investor@reliancegroupindia.com or rinfra@kfinitech.com.

Note:
The Company encourages its Members to register or update their email IDs with the Depository Participants/ KFinTech/Company to receive all communications electronically. Members holding shares in physical form are requested to consider dematerializing their holdings to ensure compliance with SEBI guidelines and to facilitate faster and safer transactions. Members, whose folios are not updated with PAN, KYC details or Choice of Nomination, are requested to update the above details by submitting the relevant ISR Forms to KFinTech by emailing to eiward.ris@kfinitech.com or send the physical copy at above mentioned address.

Place : Mumbai

For Reliance Infrastructure Limited

Date : December 17, 2025

Paresh Rathod

Company Secretary

Reliance Infrastructure Limited

CIN: L75100MH1929PLC001530

Regd. Office: Reliance Centre, Ground Floor, 19, Walchand Hirachand Marg, Ballard Estate, Mumbai 400 001

Tel.: +91 22 4303 1000

E-mail: rinfra.investor@reliancegroupindia.com, rinfra@kfinitech.com

Website: www.rinfra.com



COMFORT INTECH LIMITED

CIN: L74110DD1994PLC001678

Registered Office:- 106, Avkar, Alagani Nagar, Kalaraja, Daman, Daman & Diu -396210;

Corporate Office:- A-301, Helal Arch, Opp. Natraj Market, S.V. Road, Malad (West), Mumbai-400064;

Phone No.: 022-6894-8500/08/09;

Email: info@comfortintech.com, www.comfortintech.com

NOTICE TO SHAREHOLDERS

SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

MIRSD is hereby given to the shareholders of the Company that pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 02, 2025, the Company has opened a special one-time window from **July 07, 2025 to January 06, 2026** for re-lodgment of transfer deeds.

This facility is available only for those transfer deeds lodged prior to April 01, 2019 for transfer of physical shares which were rejected, returned, or remained unattended due to deficiencies in the documents/process. Shareholders are further requested to note that all securities re-lodged for transfer shall be issued only in Demat mode.

Eligible investors are requested to re-submit their transfer requests along with complete documents during the period of special window to the Registrar and Transfer Agent of the Company i.e., Bighshare Services Private Limited, Email id: investor@bighshareonline.com or the Company at: info@comfortintech.com.

The aforesaid SEBI Circular is also available on Company's website at: www.comfortintech.com.

Relevant shareholders are encouraged to avail themselves of this one-time opportunity within the stipulated window.

BY ORDER OF THE BOARD OF DIRECTORS OF COMFORT INTECH LIMITED

Sd/-

ANKUR AGRAWAL

DIRECTOR

DIN: 06408167

DATE: DECEMBER 18, 2025

PLACE: MUMBAI



RELIAANCE

Power

NOTICE TO SHAREHOLDERS
SPECIAL WINDOW FOR RE-LODGE MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Further to our newspaper advertisements dated August 20, 2025 and October 19, 2025, and in terms of SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 02, 2025, the Shareholders are once again informed that a one-time Special Window has been opened for a period upto January 06, 2026, providing an opportunity for the shareholders to re-lodge the transfer deeds of Reliance Power Limited which were lodged prior to April 01, 2019, and were rejected/returned/not attended to, due to deficiency in the documents/process or otherwise. The physical shares re-lodged for transfer will be processed only in dematerialized form during this window period.

Eligible shareholders who wish to avail this opportunity, may submit the transfer request along with requisite documents to the Company's Registrar and Transfer Agent i.e. KFin Technologies Limited (Unit: Reliance Power Limited) at their office at Selenium Tower-B, Plot No. 31 & 32, Gachibowli, Financial District, Nanakramguda, Hyderabad-500 032.

For further information, please refer to the link for SEBI Circular <https://tinyurl.com/sebiuj25> or send an email to reliancepower.investors@reliancegroupindia.com or rpower@kfinitech.com.

Note:
The Company encourages its Members to register or update their email IDs with the Depository Participants/ KFinTech/Company to receive all communications electronically. Members holding shares in physical form are requested to consider dematerializing their holdings to ensure compliance with SEBI guidelines and to facilitate faster and safer transactions. Members, whose folios are not updated with PAN, KYC details or Choice of Nomination, are requested to update the above details by submitting the relevant ISR Forms to KFinTech by emailing to eiward.ris@kfinitech.com or send the physical copy at above mentioned address.

Place: Mumbai

Date: December 17, 2025

Reliance Power Limited

CIN: L40101MH1995PLC084687

Registered Office: Reliance Centre, Ground Floor 19, Walchand Hirachand Marg, Ballard Estate, Mumbai - 400001

Tel: +91 22 4303 1000

E-mail: reliancepower.investors@reliancegroupindia.com

Website: www.reliancepower.co.in

For Reliance Power Limited

Ramandeep Kaur

Company Secretary



APOLLO TYRES LTD.

Regd. Office: 3rd Floor, Areekal Mansion, Panampilly Nagar, Kochi- 682036 (Kerala) (CIN:L25111KL1972PLC002449)

Tel: +91 484 4012046 Fax: +91 484 4012048,

Email : investors@apolloytyres.com, Web:apolloytyres.com

NOTICE POSTAL BALLOT

Shareholders of the Company are hereby informed that pursuant to Section 110 and other applicable provisions, if any, of the Companies Act, 2013 read with Rule 22 of Companies (Management & Administration) Rules, 2014, as amended from time to time read with the General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020 read with other relevant circulars, including General Circular No. 03/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs (the "MCA Circulars"), including any statutory modification or re-enactment thereof for the time being in force and pursuant to the other applicable laws and regulations, the Company is seeking approval of its Shareholders by way of Postal Ballot in respect of the Special Business set out in the Postal Ballot Notice dated December 1, 2025 ("Postal Ballot Notice").

In terms of the aforementioned MCA Circulars, the Company has sent the Postal Ballot Notice in electronic form only and the communication of the assent or the dissent of the Shareholders will also take place only through the remote e-Voting system.

The Company has on Wednesday, December 17, 2025, completed dispatching the Postal Ballot Notice by email only to the Shareholders whose names appear in the Register of Members/ List of Beneficial Owners as received from National Securities Depository Limited ("NSDL") and Central Depository Services (India) Limited ("CDSL") and whose email addresses are available with the Company/ RTA as on Friday, December 5, 2025 ("cut-off date"). The voting rights shall be as determined on the paid-up value of shares registered in the name(s) of the Shareholder(s) as on cut-off date. Any person who is not a Shareholder as on the cut-off date should treat this Notice for information purpose only.

The Company seeks consent of the Shareholders by way of Special Resolutions on the matters mentioned in the Postal Ballot Notice through remote e-Voting only. A copy of Postal Ballot Notice is also available on the website of the Company apolloytyres.com and on the website(s) of the stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, where the Company's shares are listed and on the website of NSDL www.evoting.nsdl.com.

Please note that in compliance with the provisions of Section 108, 110 and other applicable provisions of the Companies Act, 2013, read with (i) Rule 20 and Rule 22 of the Rules, as amended (ii) Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and (iii) MCA Circulars, the Company has provided only the remote e-Voting facility to its Shareholders, to enable them to cast their votes electronically instead of submitting the Postal Ballot Form. The Company has engaged the services of NSDL for providing remote e-Voting facilities to the Shareholders, enabling them to cast their vote electronically and in a secure manner.

The Shareholders, who are holding shares in physical/ electronic form and whose email addresses are not registered, shall register their email ID with the Company's RTA/their respective Depository Participants. The Shareholders holding shares in physical form and who have not updated their KYC details, including email addresses, are requested to submit Form ISR-1 and other relevant forms to update their email address and other KYC details of the Company's RTA by email to eiward.ris@kfinitech.com. Shareholders holding shares in demat form can update their email address with their Depository Participants. The notice of the Postal Ballot contains the instructions regarding the manner in which the Shareholders can cast their vote through remote e-Voting.

Mr. PP. Zibi Jose, Practicing Company Secretary (CP No. 1222) has been appointed as the Scrutinizer for conducting the Postal Ballot process in a fair and transparent manner. The remote e-Voting period shall commence on Thursday, December 18, 2025 at 10:00 AM (IST) and ends on Friday, January 16, 2026 at 5:00 PM (IST). The remote e-Voting, shall not be allowed and the NSDL shall be disabled beyond 5:00 PM (IST), Friday, January 16, 2026 by SEBI for voting thereafter. Shareholders, who have not received Postal Ballot Notice can download the same from the Company's website at www.apolloytyres.com or may apply to the Company by writing the mail at investors@apolloytyres.com.

The result of the Postal Ballot will be declared on or before 5:00 PM (IST), Tuesday, January 20, 2026. The aforesaid result along with the Scrutinizer's report would be displayed on the Company's website www.apolloytyres.com and on the website of NSDL www.evoting.nsdl.com immediately after the result is declared. The Company will simultaneously forward the results to the Stock Exchanges where the shares of the Company are listed.

In case of any queries, the Shareholders may refer the Frequently Asked Questions (FAQs) for Shareholders and the e-Voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on: 022-4886 7000 or send a request to Ms. Pallavi Mhatre, AVP, NSDL at evoting@nsdl.com.

For Apollo Tyres Ltd.

Sd/-

Seema Thapar

Company Secretary & Compliance Officer

DATE: DECEMBER 17, 2025

PLACE: GURUGRAM



CORRIGENDUM TO FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

GUPTA POWER INFRASTRUCTURE LIMITED

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

This is issued with reference to the Form G dated 25/11/2025 and Corrigendum to Form G dated 11/12/2025 issued in accordance with Insolvency and Bankruptcy Code, 2016 and Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the last date of receipt of Expression of Interest stands extended for 10(ten) days, accordingly revised dates for events subsequent to issuance of Form G and IEO are as follows:

Sl.	RELEVANT PARTICULARS	TIMELINES
10.	Last date for receipt of expression of interest	27 th December, 2025 (Extended from 17 th December, 2025)
11.	Date of issue of the provisional list of prospective resolution applicants	06 th January, 2026 (Extended from 27 th December, 2025)
12.	Last date for submission of objections to provisional list applicants	12 th January, 2026 (Extended from 20 th January, 2026)
13.	Date of issue of final list of prospective resolution applicants	17 th January, 2026 (Extended from 07 th January, 2026)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	20 th January, 2026 (Extended from 10 th January, 2026)
15.	Last date for submission of resolution plans	20 th February, 2026 (Extended from 10 th February, 2026)
16.	Process email ID to submit EOI	ip.guptapower@gmail.com

Note: The other contents and the terms of the Form G dated 25/11/2025 shall remain same.

Sd/-

CA. Pradeep Kaur

RP for M/s. Gupta Power Infrastructure Limited

IBBI Registration No.: IBBI/PA-001/IP-P01104 /2017-18/1790

Email: ip.guptapower@gmail.com

Date: 18th December, 2025



NAGARJUNA AGRI - TECH LIMITED

CIN: L01119TG1987PLC007981

Regt office: No. 15-113, at WeWork Raheja Mindspace, 13th Floor, Building No. 9, TSIC, Software Units Layout, Madhapur, Telangana - 500081

Email id : nagarjunaagritech2025@gmail.com

CORRIGENDUM TO THE NOTICE OF EXTRA ORDINARY GENERAL MEETING

An Extra Ordinary General Meeting ("EOGM") of the Members of Nagarjuna Agri-Tech Limited ("Company") is scheduled to be held on **Monday, December 22, 2025 at 5.00 p.m.** (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM"), was dispatched to the Shareholders of the Company on 28-11-2025, in due compliance with the provisions of the Companies Act, 2013, and rules made thereunder, read with circular issued by Ministry of Corporate Affairs and Securities Exchange Board of India.

The Company has issued the corrigendum to the Notice of the EOGM vide email to inform all shareholders regarding one amendment in the Explanatory Statement Item No.2, point (vi) under the heading "COMPLAINTS AS PER SEBI (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018:" of the said Notice of EOGM.

The changes in the corrigendum notice involve the changes to add the link of the website where the details of the valuation report are mentioned to avoid confusion and for easier understanding of all stakeholders.

This said corrigendum notice is available on the website of the Company at www.nagarjunaagritech.com and also in the website of the stock exchange i.e BSE Limited at www.bseindia.com.

All other contents of the EOGM Notice, save and except as modified or supplementary by this Corrigendum, shall remain unchanged.

By Order of the Board of Directors

For Nagarjuna Agri-Tech Limited

Sd/-

Deepika Bhutta

Company Secretary & Compliance Officer

Date: 17.12.2025

Place: Kolkata



NAZARA TECHNOLOGIES LIMITED

CIN: L72900MH1999PLC122970

Regd. Office: 11th Floor, Avighna House, Dr. A.B. Road, Worli, Mumbai - 400018. Tel: +91-22-40330800

Email: investors@nazara.com | www.nazara.com

NOTICE OF POSTAL BALLOT

NOTICE is hereby given that pursuant to Sections 108 and 110 and all other applicable provisions, if any, of the Companies Act, 2013 (the "Act"), read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 (the "Rules"), the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the "Listing Regulations") (including any statutory modification(s) or re-enactment(s) of the Act or Rules) or Listing Regulations, as the case may be, for the time being in force and Secretarial Standard issued by the Institute of Company Secretaries of India on General Meetings ("SS-2"), as amended and the relaxations and clarifications issued by the Ministry of Corporate Affairs ("MCA") vide General Circulars Nos. 14/2020 dated April 08, 2020, 17/2020 dated April 13, 2020 read with other relevant circulars including General Circular No. 09/2023 dated September 25, 2023, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 08, 2021, 3/2022 dated May 05, 2022 and 11/2022 dated December 28, 2022, 11/2023 dated September 25, 2023, 09/2024 dated September 19, 2024 and 03/2025 dated September 22, 2025 (hereinafter collectively referred to as "MCA Circulars") and applicable circulars issued by the Securities and Exchange Board of India ("SEBI"), from time to time in this regard and all other applicable laws, rules and regulations, if any, for the time being in force, for seeking approval of members of Nazara Technologies Limited ("the Company"), to the proposed resolution(s) to be passed through Postal Ballot i.e. by voting through remote electronic means only ("Remote E-voting").

In compliance with the MCA Circulars, the Notice of Postal Ballot together with the explanatory statement has been sent on Tuesday, December 16, 2025, only through electronic mode by e-mail to all those members, whose name appears in the Register of Members/Beneficial Owners as received from the Registrar & Transfer Agent/Depositories as on Friday, December 12, 2025 ("Cut-off Date") and whose e-mail addresses are registered with the Company/Registrar and Share Transfer Agents or with their Depository Participants. Members whose e-mail addresses are not registered with the depositories may also cast their vote by following the e-voting process given in the Notice of Postal Ballot.

The Notice of Postal Ballot along with the instructions for e-voting is available on the website of the Company at www.nazara.com, the website of the stock exchanges, i.e., BSE Limited at www.bseindia.com and the National Stock Exchange of India Limited at www.nseindia.com and on the website of Central Depository Services (India) Limited ("CDSL") at www.evotingindia.com.

Members who have not registered their e-mail address are requested to register the same in respect of the shares held by them in electronic form with the depository through their Depository Participants.

As per Section 108 of the Act read with rules framed thereunder and Regulation 44 of Listing Regulations, the Company has engaged the services of CDSL for providing e-voting facility to all its members to enable them to cast their vote electronically. Members are requested to note that the Remote E-voting shall commence from **Wednesday, December 17, 2025 at 09:00 AM (IST)** and shall end on **Thursday, January 15, 2026 at 5:00 PM (IST)**. Only those members whose names appear on the Register of Members/ List of Beneficial Owners as received from Depositories as on the cut-off date, shall be entitled to avail the facility of remote e-voting. The e-voting module shall be disabled by CDSL for voting thereafter and shall not be allowed beyond the said date and time. Once the vote on a resolution(s) is cast by a member, the member shall not be allowed to change it subsequently or cast the vote again. The resolution(s), if approved, shall be deemed to have been passed on the last date of e-voting i.e. Thursday, January 15, 2026, subject to the requisite number of votes in favour of the resolution(s).

The Board of Directors of the Company has appointed CS Sandhya Malhotra, Partner of M/s. Manish Ghia & Associates, Practicing Company Secretaries (Membership No. FCS: 6715 and CP No. 9928), as the Scrutinizer, for conducting the Postal Ballot voting process through e-voting in a fair and transparent manner. The results of the Postal Ballot will be announced within 2 working days from last date of e-voting. The said results would also be available on the website of the Company at www.nazara.com, BSE Limited at www.bseindia.com and the National Stock Exchange of India Limited at www.nseindia.com and on the website of CDSL at www.evotingindia.com.

If you have any queries or issues regarding e-voting from the CDSL e-Voting System, you can write an email to helpdesk.evoting@cdsindia.com or contact at toll free no. 1800 21 09911.

All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, CDSL, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdsindia.com or call at toll free no. 1800 21 09911.

For Nazara Technologies Limited

Sd/-

Arun Bhandari

Company Secretary and Compliance Officer

Date: December 16, 2025

Place: Mumbai

epaper.financialexpress.com

Kolkata

SMALL-CAR CAFE RELIEF

JSW MG, TaMo escalate dispute to PMO

DEEPAK PATEL
New Delhi, 17 December

A prolonged standoff within the auto industry over proposed small-car relief under the upcoming CAFE-III emission norms has now reached the Prime Minister’s Office (PMO), with JSW MG Motor and Tata Motors Passenger Vehicles (TMPV) escalating the issue, *Business Standard* has learnt.

In two separate letters to the PMO earlier this week, the carmakers argued that creating, and then granting relief to a new subclass of small petrol cars based on weight would undermine the national mission for electric vehicle (EV) adoption, adversely affect road safety, and be unfair to companies that have made long-term investments based on the existing definition of small cars, which is linked to vehicle length (under four metres) and engine capacity (under 1,200 cc for petrol). They also said the move would effectively benefit a single carmaker.

The Corporate Average Fuel Efficiency (CAFE) framework sets fleet-wide carbon dioxide emission targets for automakers, measured in grams per kilometre (g/km), with non-compliance attracting penalties from the Bureau of Energy Efficiency (BEE) under the Ministry of Power.

The BEE released the first draft of the CAFE-III norms, covering the FY28-FY32 period, in June 2024. The Society of Indian Automobile Manufacturers (SIAM) submitted its comments in December 2024 seeking changes. Months later, Maruti Suzuki, India’s largest carmaker and small-car seller, inde-

Govt incentives must for EVs, not hybrids: House panel

The Centre’s incentives must be directed at electric vehicles (EVs) rather than hybrid cars, as the latter fundamentally depend on fossil fuels and continue to emit tailpipe pollutants unlike “true zero-emission vehicles”, a parliamentary standing committee stated in a report tabled in the Rajya Sabha on December 12.

The recommendation comes amid a clear divide in the auto industry, with companies like Toyota and Maruti Suzuki pushing for support for strong hybrids, while domestic EV leaders Tata Motors and Mahindra & Mahindra insist incentives should be reserved for EVs. The parliamentary standing committee — headed by BJP Rajya Sabha MP Bhubanes-

war Kalita — said higher ethanol blends raise concerns for older vehicles, as they lack advanced systems to handle such fuels and may suffer mechanical damage and higher emissions.

“While ethanol blending may form part of a transitional energy strategy, it should not inadvertently divert policy focus or fiscal support from the paramount objective of transitioning to a zero-tailpipe-emission vehicle fleet,” it stated. The committee stated that the government’s production-linked incentives, purchase subsidies, and tax benefits must be “strategically” focused on accelerating the adoption of “genuine” zero-emission vehicles like battery EVs and fuel cell EVs.

2030. EV penetration in cars has already reached 5 per cent, they noted, and India could become one of the leading makers and users of zero-emission vehicles if there is “continued” policy stability and focus. TMPV, JSW MG and the PMO did not immediately respond to *Business Standard*’s requests for comment.

TMPV, in its letter, said: “The proposed weight threshold threatens to upset the level playing field by defining the threshold where a single OEM (original equipment manufacturer) has 95 per cent market share. Such a move will also be unfair for all the OEMs who have been making products as per the nearly two-decade-old categorisation of small cars, which is based solely on vehicle length (less than 4 metres) and engine size (less than 1,200cc for petrol).”

Under the GST regime, small petrol cars with an engine capacity of up to 1,200 cc and a length of up to four metres are taxed at 18 per cent, while all other petrol cars attract 40 per cent.

Raising a similar concern, JSW MG said the industry’s investments, product strategies and localisation efforts have evolved around this “consistent” definition, which has been in place for about two decades. “Introduc-

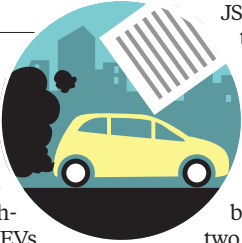
ing an additional criterion based on vehicle weight may have implications for regulatory consistency and the offering of a level playing field across manufacturers where a single OEM has 95 per cent market share,” it added.

On December 1, Rahul Bharti, senior executive officer (corporate affairs) at Maruti Suzuki India, said cars weighing less than 909 kg might have to be discontinued if the upcoming CAFE-III carbon dioxide targets are “unscientific and unjust”. He said the 3 g/km benefit for small cars under the revised draft was minimal compared with incentives for electric vehicles and strong hybrids, and far lower than relaxations offered in regions such as Europe, where the allowance goes up to 18 g/km.

In their letters to the PMO earlier this week, JSW MG and TMPV also warned that relaxations based on vehicle weight may inadvertently incentivise manufacturers to reduce weight at the cost of essential safety features.

TMPV said this could undo hard-won progress in vehicle safety over recent years. “It is a fact that there are no BNCAP-rated vehicles at or below the proposed weight threshold (909 kg),” it said. BNCAP (Bharat New Car Assessment Programme) is India’s official vehicle safety rating system, which evaluates cars on parameters including adult and child occupant protection, pedestrian protection and safety assist technologies. Carmakers must voluntarily submit vehicles for assessment, after which they are awarded a star rating reflecting safety performance. Weight is closely linked to safety because many features that enhance protection — such as stronger body structures, side-impact beams, larger crumple zones and additional airbags — add to a vehicle’s overall mass.

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More on business-standard.com



GPay plans to add more co-branded card issuers

AJINKYA KAWALE
Mumbai, 17 December

Fintech firm Google Pay is planning to scale up its category of cobranded credit cards in partnership with multiple issuers starting with Axis Bank on the RuPay network.

The company launched its first ever Google Pay Axis Bank Flex credit card on Wednesday marking its foray in the space. The card, operated on the National Payments Corporation of India’s (NPCI) RuPay network, will allow users to link this card with Unified Payments Interface (UPI). Apart from Axis Bank, the company plans to add more credit card issuers in the future to serve multiple markets.

“We’re starting with one bank that is Axis (Bank), but we are adding issuers as we go along. The reason is that different ones will serve different markets,” Sharrath Bulusu, Senior Director - Product Management, Google Pay, told *Business Standard*.

He added that the company planned to partner with banks with a view to access coverage to their user base. “We choose the partners so that we get that coverage over time across all of our user base. The end goal is to build a complete ecosystem from every kind of need the user has and for every kind of user. As long as the user is deserving of credit, we should be able to get them back,” Bulusu explained.

The launch of the Flex co-branded card comes at a time when multiple UPI apps have launched their versions of credit cards.

PhonePe launched co-branded credit cards with SBI Card and HDFC Bank this year. Cred rolled out an IndusInd co-branded credit card whereas fintech super.money has co-branded credit card partnerships with Axis Bank, Utkarsh Small Finance Bank, and Kotak Mahindra Bank. Credit-on-UPi fintech Kiwi has a co-branded partnership with AU Small Finance Bank and Yes Bank.

Amazon Pay brings UPI biometric authentication

Amazon Pay on Wednesday introduced biometric authentication for Unified Payments Interface (UPI) transactions in India, which will allow customers to approve payments using a fingerprint or facial scan, eliminating the need to enter a PIN.

The new biometric authentication capability eliminates the need for UPI PIN entry for transactions up to ₹5,000. Early adoption indicators show strong customer preference for the experience, with over 90 per cent of customers choosing biometrics for eligible peer-to-peer UPI transactions. The payment service provider said this innovation significantly reduces friction making payments faster, more intuitive, and secure as biometric authentication is bound to the customer’s device and not shareable. “Our goal has always been to make digital payments convenient and secure. With UPI Biometric Authentication, we’re removing one more layer of friction from everyday payments and making them 2X faster,” said Girish Krishnan, director of payments, Amazon India.

PEERZADA ABRAR

Use 1600-series by Feb 15: Trai to insurers

Indian telecom regulator has asked entities in the insurance sector to start using 1600 number series by mid-February 2026 for making service and transactional calls to the consumers.

Entities that fall under the ambit of the Insurance Regulatory and Development Authority of India (Irdai) will have time till February 15 2025 to comply. The directions aim to curb spam, financial frauds, and digital arrests through voice calls, and reduce the risk of fraudulent or misleading calls being made in the guise of trusted financial institutions.

The direction is part of the set of earlier directions issued on November 19 to financial entities regulated by the RBI, Sebi, and PFRDA for identification of their service and transaction calls, to use the 1600 number series beginning 2026.

“Based on Trai’s interactions with stakeholders, it was considered that time is now ripe to mandate time-bound completion of the exercise so that entities continuing to use standard 10-digit numbers for service and transactional calls, also shift to 1600 series numbers,” the regulator said on Wednesday.

Trai added that consequent to its efforts, about 570 entities have already adopted 1600 series numbers, subscribing to a total of over 3000 numbers.

BS REPORTER

TCS annualised AI revenue at \$1.5 bn: CEO

AVIK DAS
Bengaluru, 17 December



Tata Consultancy Services (TCS) said its annualised revenue from artificial intelligence (AI) was about \$1.5 billion and growing 16.3 per cent sequentially, the first time that India’s largest (Information Technology) IT services company disclosed a metric as investors are keen to know the returns on investment (RoI) when firms are pouring in billions into the ecosystem.

As of March this year, the total revenue of TCS was \$30.2 billion.

Indian IT companies have said AI is a part of every deal discussion and it is baked into renewals to improve efficiency and productivity for clients. However, they have not been forthcoming in disclosing the revenue generated from the latest technology that is expected to upend business process and productivity.

“We are trying to help accelerate AI adoption in customers, adapt AI at scale, and anchor AI in their strategy and business value. AI is a lever that has to be embedded in strategy, else it will not give any value,” Chief Executive Officer (CEO) K Krithivasan said at the company’s analyst day.

TCS is engaged in more than 5,000 engagements till date and 54 of its top 60 clients, who generate annual revenue of more than \$100 million, have some AI projects with it. Around 85 per cent of the customers, who provide revenue of over \$20 million, use TCS AI solutions.

Smaller rival HCL Tech said in October that its revenue from advance AI is now more than \$100 million, representing three per cent of its top line, becoming the first Indian IT services company to come out with that metric. Accenture, on the other hand, regularly makes its revenue public and deal pipeline from generative AI (Gen AI). For the financial year ending August 31, Accenture’s advanced AI

TCS CEO K KRITHIVASAN CALLS AI A LEVER THAT HAS TO BE EMBEDDED IN STRATEGY, ELSE IT WILL NOT GIVE ANY VALUE

revenue tripled to \$2.7 billion, while Gen AI bookings nearly doubled to \$5.9 billion, showing significant growth driven by enterprise demand for AI adoption.

And yet, companies are struggling for the right adoption of AI because of the quality of data within an enterprise. While ChatGPT exploded in the scene three years ago, and people have used it and other tools to simplify routine work, enterprises are finding it difficult to realise meaningful returns on their AI investments.

“There is an RoI uncertainty. We can do few projects as experimentation, few proof of concepts (PoCs) but enterprises have to get the RoI benefits and that is the kind of projects we do, based on years of customer experience and moving up the value chain,” Krithivasan added. TCS is also training its sales and presales personnel in AI skills with 180,000 employees having higher coding skills. “We are driving an AI-first culture for every project, which means what one can do with AI here even if it cannibalises our revenue. It is giving AI the first right of refusal.”

<https://bankofbaroda.bank.in>

**बैंक ऑफ बड़ोदा**
Bank of Baroda

TENDER NOTICE

Bank of Baroda invites online proposal for the following:

S.N.	Tender Name	Last date for submission of Bid
1	Request for Proposal for Selection of Vendor for Supply, Implementation & Maintenance of Network Time Protocol (NTP) Appliance	08 th January 2026

Details are available on Bank's website <https://bankofbaroda.bank.in> under Tenders section and Govt. GeM portal.
"Addendum", if any, shall be published on Bank's website <https://bankofbaroda.bank.in> under Tenders section and Govt. GeM portal. Bidders must refer the same before final submission of the proposal.

Place: Mumbai
Date: 18.12.2025**Chief Technology Officer**

127/25-26

CORRIGENDUM TO FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
GUPTA POWER INFRASTRUCTURE LIMITED

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

This is with reference to the Form G dated 25/11/2025 and Corrigendum to Form G dated 11/12/2025 issued in accordance with Insolvency and Bankruptcy Code, 2016 and Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the last date of receipt of Expression of Interest stands extended for 10(ten) days, accordingly revised dates for events subsequent to issuance of Form G and IEoI are as follows:

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14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	20 th January, 2026 (Extended from 10 th January, 2026)
15.	Last date for submission of resolution plans	20 th February, 2026 (Extended from 10 th February, 2026)
16.	Process email ID to submit EOI	ip.guptapower@gmail.com

Note: The other contents and the terms of the Form G dated 25/11/2025 shall remain same.
Date: 18th December, 2025Sd/-
CA. Pradeep Kumar Kabra
RP for M/s. Gupta Power Infrastructure Limited
IBBI Registration No.: IBBI/IPA-001/IP-P01104 /2017-18/11790
Email: ip.guptapower@gmail.com

**KEC**
An **NSDL** Company

KEC INTERNATIONAL LIMITED

CIN: L45200MH2005PLC152061

Registered Office: RPG House, 463, Dr. Annie Besant Road, Worli, Mumbai-400030
Tel. No.: 022-66670200; **Fax No.:** 022-66670267
Website: www.kecrgp.com; **Email:** investorpoint@kecrgp.com

NOTICE - SPECIAL WINDOW FOR RE-LODGE MENT OF PHYSICAL SHARE TRANSFER REQUESTS

This is in continuation to our newspaper notice published on August 01, 2025, and October 14, 2025 regarding the opening of the special window for re-lodgement of transfer requests as per SEBI Circular No. SEBI/HO/MIRSD/ MIRSD-PoD/PICIR/2025/97 dated July 02, 2025 titled "Ease of doing Investment - Special Window for Re-lodgement of Transfer Requests of physical shares" and as a part of ongoing bi-monthly communications, Shareholders are once again informed that the Company has opened a special window for a period of six months from July 07, 2025 to January 06, 2026 for facilitating re-lodgement of share transfer deeds, which were originally submitted on or before April 01, 2019 but were rejected/returned/not attended to, due to deficiency in the documents/ process or otherwise.

The Shareholders who wish to re-lodge their documents for transfer of shares are requested to contact the Company's Registrar and Share Transfer Agent ("RTA") as under:

MUFG Intime India Private Limited
(formerly known as Link Intime India Private Limited)
(Unit: KEC International Limited)
C-101, Embassy 247, LBS Marg, Vikhroli (West), Mumbai-400083
Tel No.: +91 8108116767
Email: investorhelpdesk@in.mfps.mufg.com
Website: <https://in.mfps.mufg.com>

The lodger must have a demat account and provide its Client Master List along with the transfer documents and share certificates, while re-lodging the documents for transfer with Company's RTA.

The shares that are re-lodged for transfer (including those requests that are pending with the Company/ RTA, as on date) shall be issued in demat mode only, subject to successful verification.

Shareholders are encouraged to take advantage of this special window introduced in the interest of investors.

For more details, please refer to the SEBI circular at www.sebi.gov.in or contact the Company's RTA.

For KEC International Limited
Sd/-
Place : Mumbai
Date : December 17, 2025**Suraj Eksambekar**
Company Secretary and Compliance Officer

**TPNODL**
TP NORTHERN ODISHA DISTRIBUTION LIMITED
(A Joint Venture of Tata Power and Government of Odisha)

Regd. Off: Corp Office, Januganj, Remuna Golei, Balasore, Odisha-756019
CIN No.: U40106OR2021SGC035951; Website: www.tpnodl.com

NOTICE INVITING TENDER (NIT) December 18th, 2025

TP Northern Odisha Distribution Limited invites tender from eligible Bidders for the following:

Sl. No.	Tender Enquiry No.	Work Description
1	TPNODL/OT/2025-26/2500001109	Rate Contract for Annual Maintenance Contract of SPLIT ACs at PAN TPNODL Locations.
2	TPNODL/OT/2025-26/2500001111	Rate Contract for Supply of Transformer 16KVA 11/23KV AL CRGO
3	TPNODL/OT/2025-26/3000000161	Rate Contract for Manpower Deployment at Customer Care Centre and Social Media Desk

* MSMEs registered in the State of Odisha shall pay tender fee of Rs. 1,000/- including GST.
** EMD is exempted for MSMEs registered in the State of Odisha.

For more details like bid due date, EMD, tender fee, bid opening date etc. of the Tenders, please visit "Tender" section TPNODL website <https://tpnodl.com>. All tenders will be available on TPNODL website.
Future communication / corrigendum to tender documents, if any, shall be available on website.

Chief- Contracts & MM

**VTM LIMITED**
CIN L17111TN1946PLC003270
Regd. Office: Sulakarai, Virudhunagar, Tamil Nadu – 626003
Website: www.vtmill.com | Email: complianceofficer@vtmill.com | Tel: +91 452 2482595

OUTCOME OF BOARD MEETING

Pursuant to Regulation 30 read with Schedule III of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, and in accordance with Section 203 of the Companies Act, 2013 read with Rule 8 of the Companies (Appointment and Remuneration of Managerial Personnel) Rules, 2014, and Secretarial Standard–1 issued by the Institute of Company Secretaries of India, it is hereby informed that the Board of Directors of VTM Limited, at its meeting held on Monday, December 15, 2025, inter alia, considered and approved the following:

Appointment of Chief Financial Officer

The Board has approved the appointment of **Mr. P. Senthil Kumar** as the **Chief Financial Officer (CFO)** of the Company with effect from **December 15, 2025**.

The detailed disclosure as required under Regulation 30 of the SEBI (LODR) Regulations, 2015 shall be made available on the Company's website www.vtmill.com and has been / will be filed with the Stock Exchanges within the prescribed timelines.

For VTM Limited
Sd/- **Preytharshine K**
Company Secretary & Compliance Officer

Date: December 15, 2025
Place: Madurai

